

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 572 OF 2013

Cuttack, this the 30th day of August, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)**

.....
Kapila Chandra Das,
aged about 42 years,
S/o – Late Madhusudan Das,
At- Madhupur, PO- Keradagarh,
Via- Madanpur, Dist- Kendrapara,
Now at present working as GDS MD,
Keradagarh B.O. under Madanpur SO
(Provisional/Temporary)
Pattamundai, Sub Division,
Kendrapara HO,
At/PO- Keradagarh, Dist- Kendrapara.

.....Applicant

Advocate(s) M/s. T. Rath, S. Pattnaik

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Union of India represented through

1. Secretary-cum-Director General of Posts,
Ministry of Communication,
At-Dak Bhawan, Sansad Marg,
New Delhi-110001.
2. Chief Post Master General,
Orissa Circle, Bhubaneswar,
Dist- Khurda.
3. Superintendent of Post Offices,
Cuttack North Division,
At/PO/Dist- Cuttack.
4. Sub Divisional Inspector (Post),
Pattamundai,
At/PO- Pattamundai,
Dist.- Kendrapara.

..... Respondents

Advocate(s)..... Mr. S. Barik

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O R D E R (O R A L)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S. Pattnaik, Ld. Counsel for the applicant, and Mr. S.Barik, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant, who is discharging the duties of GDS MD provisionally at Keredagarh B.O. has filed this instant O.A. assailing the action of the Respondents more especially the action of Respondent Nos. 2 and 3 in not sanctioning/releasing the scale of pay meant for GDS MD in the shape of TRCA at the rate of Rs. 1740/- + DA though he has been discharging his duties w.e.f. 15.04.2005. Mr. Pattnaik, Ld. Counsel for the applicant, submitted that after repeated efforts by the applicant in approaching the Respondents for payment of TRCA meant for the GDS MD, the applicant has lastly made representation to Superintendent of Post, Cuttack North Division (Respondent No.3) vide his representation dated 15.10.2012. Mr. Pattnaik submitted that after retirement of the GDS MD a letter No. B/GDS MD-Keradagarh dated 0104.2005 was issued and in pursuance of the said letter, the applicant is working temporarily as GDS MD but TRCA at the rate of Rs. 1740/- + DA has not been paid to him till now and this has been clearly ventilated in the representation made by the applicant addressed to Respondent No.3.

3. On the other hand, Mr. S.Barik, Ld. ACGSC, has no immediate instruction regarding fate of the representation if at all made by the applicant on 15.10.2012, which is stated to be pending before Respondent No.3.

4. In view of the above, without entering into the merit of this case, we dispose of this O.A. at the stage of admission itself by directing

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Superintendent of Post Offices, Cuttack North Division (Respondent No.3) to consider the representation, if at all made by the applicant on 15.10.2012 and if the same is still pending, as per Rules and communicate the result thereof to the applicant by way of a reasoned and speaking order within 30 days from the date of communication of this order. If after such consideration, the applicant is found to be entitled to certain dues as claimed by him then the steps may be taken for disbursement of the said amount within 60 days from the date of such consideration. However, if in the meantime, representation made by the applicant on 15.10.2012 has already been considered and disposed of then the result thereof be communicated to the applicant within two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, O.A. stands disposed of at the stage of admission itself.

6. Copy of this order, along with paper book, be transmitted to Respondent No. 3 at the cost of the applicant, for which Mr. Pattnaik Ld. Counsel for the applicant, undertakes to file the postal requisites by 02.09.2013.


MEMBER (Admn.)


MEMBER(Judl.)

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